

question of those who are here. Sometimes there are complaints that they find inordinate delay in the settlement of their claims with regard to land allotment. I think the question is very clear.

**Mr. Deputy-Speaker:** What is the claim relating to land allotment?

**Prof. D. C. Sharma:** This comes under financial and other aids. The hon. Minister said that it includes land allotment also.

**Sardar Majithia:** As I said, Sir, normally no land is allotted excepting for the schemes of co-operative societies which are formed, and under them the people are selected. They do get a certain amount of land which originally is acquired by the Government and then passed on to them.

**Prof. D. C. Sharma:** May I know what facilities are given for the vocational or technical training to which the hon. Minister referred?

**Sardar Majithia:** Stipends are given.

**Mr. Deputy-Speaker:** I would like that this procedure should be adopted in the House. Possibly hon. Members do not understand how I am trying to distribute the questions. First I give an opportunity to the hon. Member who has tabled the question. Then I give him an opportunity to put two supplementary questions. Then I look round. If no other hon. Member stands up, then I allow him two more opportunities, and then go to the next question. When I am about to call the next question, hon. Members rise and want to put some other questions. How long shall I allow this? Hon. Members ought to get up in their seats and put up with the inconvenience of getting up until I call them.

**Shri K. K. Basu:** We are always on the jumping board!

**Sardar Hukam Singh:** It is out of these supplementaries that other questions arise.

**Mr. Deputy-Speaker:** I cannot help it. Hon. Members are anxious to

put supplementaries taking advantage of others' questions. There are other Members who are more assiduous and they table questions. Why not these hon. Members be equally interested in tabling questions themselves? That is how I view it.

**Shri Vittal Rao:** Some of the questions are of a similar nature, but they are disallowed on the plea that a similar question has already been admitted. In that case, we become helpless.

**Mr. Deputy-Speaker:** I am always allowing those hon. Members to put supplementaries, excepting when I forget, in which case, certainly my attention may be drawn. If four hon. Members table the same question, I shall allow only one question, for, it is no good printing all these questions. Hon. Members who have tabled similar questions will certainly have preference in the matter of supplementary questions. If perchance I happen to overlook, the matter may be brought to my notice.

#### INTEGRITY OF OFFICIALS

\*452. **Shri Dabhi:** Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that the Planning Commission has, in the Five Year Plan, recommended that officials who do not have a reputation for honesty should not be placed in a position in which there is considerable scope for discretion;

(b) if the answer to part (a) above be in the affirmative, whether Government have accepted this recommendation; and

(c) if so, what steps have Government taken with a view to implementing this recommendation?

**The Deputy Minister of Home Affairs (Shri Datar):** (a) and (b). In commenting critically on the suggestion that the reputation of a public servant may be regarded as almost conclusive evidence of his integrity, the Planning Commission have observed that as a matter of ordinary adminis-

trative practice an official who does not have the reputation for honesty should not be placed in a position in which there is considerable scope for discretion. This observation enunciates a principle with which there can be no disagreement.

(c) Appointments to positions in which there is considerable scope for discretion are made on the advice either of the Public Service Commission or of high-level Departmental Promotion Committees with which a member of the Commission is generally associated. The more important cases also require the approval of a Committee of the Cabinet. The principle underlying the Planning Commission's observation is already followed in practice.

**Shri Dabhi:** May I know the names of the posts in which there is a considerable scope for discretion, and also the number of officers who are not considered to have a reputation for honesty?

**Shri Datar:** There are numerous posts. It is not possible to enumerate all of them here.

**Shri Dabhi:** The latter part of my question has not been answered.

**Mr. Deputy-Speaker:** He has stated that it is not possible to enumerate these numerous posts here.

**Shri Dabhi:** May I know the number of officers who have been considered as not honest enough to hold such posts?

**Shri Datar:** I have no figures of that.

**Shri Punnoose:** Is it possible for the hon. Minister to state in how many cases, either persons were not appointed, or officers not promoted, on the strength of these recommendations?

**Shri Datar:** I should like to have notice.

**Shri N. Sreekantan Nair:** May I know what percentage of the Government officials are supposed to be devoid of a good name for honesty?

**Mr. Deputy-Speaker:** That question has already been answered.

**Shrimati A. Kale:** May I know whether in appointment of people to responsible posts, the C.I.D. reports are taken into account?

**Shri Datar:** Whenever an appointment is made, we do take into account certain reports from State Governments regarding the antecedents and character of the person to be appointed.

**Kumari Annie Mascarene:** May I know whether the test for integrity is proved by a departmental enquiry or a judicial inquiry?

**The Minister of Home Affairs and States (Dr. Katju):** There is hardly any judicial inquiry. General reports are made, and the heads of departments enquire.

**श्री एम० एल० द्विवेदी :** मैं यह जानना चाहता हूँ कि इस बात का पता चल जाने पर कि कोई अफसर बेईमान है क्या वह सरकारी नौकरी में रह सकता है ?

**डा० काटजू :** जी नहीं, हरगिज नहीं ।

**Shri Dabhi:** May I know the names of some of the important posts in which there is scope for discretion?

**Shri Datar:** I have already answered this question, Sir. It is not possible to enumerate all these posts.

**सेठ गोविन्द दास :** प्लानिंग कमीशन की इस सिफारिश के अतिरिक्त क्या सरकार इस बात पर भी काफी विचार कर रही है कि इस भ्रष्टाचार का अन्त करने के लिए जो कचहरियों में लम्बी कार्रवाई करनी पड़ती है वह नु करनी पड़े और कोई ऐसा सीधा रास्ता निकल सके जिससे इस भ्रष्टाचार का अन्त जल्दी किया जा सके ?

**डा० काटजू :** जी, मुस्तसिर तरीका निकालने के लिये तो बहुत कुछ कोशिश की गयी है । सबसे सीधा रास्ता तो यही है कि

उसको फीरन डिसमिस कर दिया जाय लेकिन ] यह तो नहीं हो सकता क्योंकि यह तो इंसफ के खिलाफ है । जिस पर इल्जाम लगाया जाता है उसको सिर्फ यह मौका दिया जाता है कि वह जवाब दे सके । उसको सिर्फ जवाब देने का मौका दिया जाता है और उसके साथ ] कोई मुलायम तरीका अस्तियार नहीं किया जाता है ।

**Mr. Deputy-Speaker:** Next question.

**Shri Gadgil:** May I put one question, Sir?

**Mr. Deputy-Speaker:** No. Next question.

#### MILITARY CANTONMENT AT JAMNAGAR

\*453. **Shri Gidwani:** (a) Will the Minister of Defence be pleased to state whether it is a fact that Government propose to have a Military Cantonment at Jamnagar?

(b) What are the reasons for having it?

(c) What will be its estimated cost?

**The Deputy Minister of Defence (Sardar Majithia):** (a) It is proposed to establish a Cantonment at Jamnagar.

(b) For the location of the Army, Navy and Air Force Units and Establishments.

(c) The estimated cost is approximately Rs. 33 lakhs.

**Shri Gidwani:** Is it also proposed to construct cantonment bazars or markets?

**Sardar Majithia:** The position is that we are at the moment acquiring land for starting a cantonment, and the bazar area is a natural consequence which grows out of it.

**Shri Gidwani:** May I know what the total cost is?

**Sardar Majithia:** As I have already stated, it will be about Rs. 33 lakhs.

#### RESEARCH ON BUILDING MATERIALS

\*454. **Shri K. P. Sinha:** (a) Will the Minister of Natural Resources and Scientific Research be pleased to state the extent of success made by the Central Building Research Institute in its attempt on the evolution of non-conventional type of materials and construction suitable to the climatic conditions prevailing in different parts of the country?

(b) Have Government made any construction on the basis of the research work done by this institute?

**The Deputy Minister of Natural Resources and Scientific Research (Shri K. D. Malaviya):** (a) The Institute has designed a low cost house with a corrugated shell roof. This house, it is considered, will be found suitable for industrial workers in areas such as Bombay, Calcutta and the hill. For Delhi and places like Uttar Pradesh where the climate is extreme, the house will require a double shell roof. The model house is examined under varying climatic conditions and in different seasons.

(b) No, Sir.

**Shri K. P. Sinha:** May I know how many officers there are in this institute, working on low cost housing, and for which group?

**Shri K. D. Malaviya:** There is no particular group separately working alone on this in the institute. Along with other work officers are undertaking this work also.

#### SHIPS ON LOAN

\*455. **Shri M. R. Krishna:** (a) Will the Minister of Defence be pleased to state the number of ships in the Indian Navy which are on loan to India?

(b) On what conditions have these ships been lent to India?